

BEFORE THE NATIONAL GREEN TRIBUNAL, KOLKATA

O. A. No: 81 of 2020 (EZ)

Arti Sinha

**Applicant**

Vs.

Mihijam Nagar Parishad & Ors.

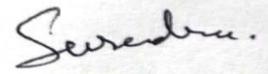
**Respondents**

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Filed By: -



Surendra Kumar

Advocate

Jharkhand State Pollution Control Board



BEFORE THE NATIONAL GREEN TRIBUNAL, KOLKATA

O. A. No: 81 of 2020 (EZ)

Arti Sinha

Applicant

Vs.

Mihijam Nagar Parishad & Ors.

Respondents

Affidavit in compliance of order dated 23/02/2022 on behalf of Jharkhand State Pollution Control Board, Respondent No. - 4.

I, Yatindra Kumar Das, son of Late K. K. Das presently posted as the Member Secretary, Jharkhand State Pollution Control Board, H.E.C, Dhurwa, Ranchi and am duly authorized and here by solemnly state and affirm as follows :-



7 SEP 2022

1. That at present, I am working and posted as Member Secretary, Jharkhand State Pollution Control Board, H.E.C, Dhurwa, Ranchi and as such, I am well acquainted with all the facts and circumstances of this case.
2. That I have gone through the order dated 23/02/2022 passed by Hon'ble NGT and has understood the contents therein.
3. That, I have been authorized to swear this affidavit on behalf of the Respondent No-4. Jharkhand State Pollution Control Board (JPSCB). Further, it is stated that I have gone through the relevant files and records in present case.
4. That, it is humbly stated and submitted that in light of the directions issued by the Hon'ble NGT, EZB, Kolkata in its order dated 23/02/2022 the Board vide letter No. B - 561 dated 14/03/2022 has directed the Special Officer, Mihijam Nagar Parishad to comply with the directions issued by



7 SEP 2022

the Hon'ble NGT, EZB, Kolkata in its order dated 23/02/2022, which are as follows: -

- a) Seepage of leachate form the fresh dumpsite should be manage as per Solid Waste Management Rules, 2016. Proper drainage and pumping of the leachate to the leachate treatment unit must be given special attention.
- b) Protective measures against pollution of ground water, surface water (Non-permeable lining system at the base and walls of waste disposal area) and fugitive air dust, wind blown litter, animal menace, bird menace, posts or rodents etc. should be taken up immediately.
- c) Walls around the dump site be made continuous and Gates should be provided at proper locations. Gaps/leakages in the wall should not be left out in any portion.
- d) Sprinkling of water on roads and other areas may be carried out to control dust emissions.



7 SEP 2022

- e) Advance demarcation and declaration of a buffer zone of no new habitation for upto 500 meters needs to be carried out.
- f) A standard plan addressing the potential risks in the site for any disaster while working needs to be implemented at the earliest.
- g) Action may be initiated for bio-mining by the authority and to be completed as per Central Pollution Control Board guidelines within three months.
- h) The aesthetic view of the area should be enhanced by extensive plantation around the boundary.

Photocopy of the Board's letter No. B - 561 dated 14/03/2022 is annexed and marked as Annexure-A.

5. That, it is humbly stated and submitted that the Board vide letter no. B - 562 dated 14/03/2022 has also directed the Special Officer, Mihijam Nagar Parishad to pay the amount of Environmental



7 SEP 2022

Compensation of INR 43,05,000.00/- as directed by the Hon'ble Tribunal on or before 22/03/2022.

Photocopy of the Board's letter No. B - 562 dated 14/03/2022 is annexed and marked as Annexure-B.

6. That, it is humbly stated and submitted that reminder letters were sent to the Special Officer, Mihijam Nagar Parishad vide Board's letter no. B-1134 dated 15/06/2022 and vide letter no. B-1135 dated 15/06/2022 for compliance of the directions issued by the Hon'ble NGT, EZB, Kolkata in its order dated 23/02/2022.

Photocopy of the Board's letter No. B-1134 dated 15/06/2022 and letter no. B-1135 dated 15/06/2022 are annexed and marked as Annexure-C.

7. That, it is humbly stated and submitted that the Executive Officer, Nagar Parishad, Mihijam vide



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Letter No. 509/MNP dated 16/06/2022 has informed the Board that an appeal has been filed before the Hon'ble Supreme Court of India against the imposition of Environmental Compensation imposed by the Hon'ble NGT, EZB, Kolkata in its order dated 23/02/2022.

Photocopy of the Executive Officer, Nagar Parishad, Mihijam Letter No. 509/MNP dated 16/06/2022 is annexed and marked as Annexure-D.

8. That, it is humbly stated and submitted that a 2<sup>nd</sup> Reminder was sent by the Board to the Executive Officer, Mihijam Nagar Parishad for compliance of the directions issued by the Hon'ble NGT, Eastern Zone Bench in its order dated 23/02/2022 vide Board's Letter Ref. No. B - 1316 dated 12/07/2022 and Board's Letter Ref. No. B - 1317 dated 12/07/2022 respectively.



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Photocopy of the Board's Letter Ref. No. B - 1316 dated 12/07/2022 and Board's Letter Ref. No. B - 1317 dated 12/07/2022 are annexed and marked as Annexure-E.

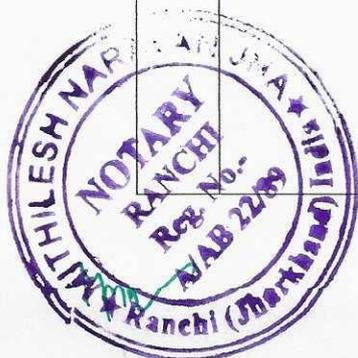
9. That, it is humbly stated and submitted that the Executive Officer, Nagar Parishad, Mihijam, vide letter No. 591/MNP dated 05/07/2022 has submitted the compliance of the directions issued by the Hon'ble NGT, EZB, Kolkata in its order dated 23/02/2022. The details of which is as follows: -

S. N.	Details	Report
a.	Seepage of leachate form the fresh dumpsite should be manage as per Solid Waste Management Rules, 2016. Proper drainage and pumping of the leachate to the leachate treatment unit must be given special attention.	<b>To be implemented as work is in progress. Direction is being followed by Patheya Mihijam Waste Management LLP (Concessionaire).</b>
b.	Protective measures against pollution of ground water,	<b>To be implemented as work is in</b>



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	surface water (Non-permeable lining system at the base and walls of waste disposal area) and fugitive air dust, wind blown litter, animal menace, bird menace, posts or rodents etc. should be taken up immediately.	<b>progress.</b> <b>Direction is being followed by Patheya Mihijam Waste Management LLP (Concessionaire).</b>
<b>c.</b>	Walls around the dump site be made continuous and Gates should be provided at proper locations. Gaps/leakages in the wall should not be left out in any portion.	<b>Compliance done by Patheya Mihijam Waste Management LLP (Concessionaire).</b>
<b>d.</b>	Sprinkling of water on roads and other areas may be carried out to control dust emissions.	<b>Compliance being done.</b>
<b>e.</b>	Advance demarcation and declaration of a buffer zone of no new habitation for upto 500 meters needs to be carried out.	<b>Nagar Parishad Mihijam Board Meeting held on 09/03/2022 has unanimously taken decision and declared the buffer zone regarding the same which has been also notified by publishing on local dailies and the direction is being followed.</b>



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f.	A standard plan addressing the potential risks in the site for any disaster while working needs to be implemented at the earliest.	<b>Direction is being followed by Patheya Mihijam Waste Management LLP (Concessionaire) and necessary equipments etc provided to concerned.</b>
g.	Action may be initiated for bio-mining by the authority and to be completed as per Central Pollution Control Board guidelines within three months.	<b>Bio-Mining of legacy waste compliance being done.</b>
h.	The aesthetic view of the area should be enhanced by extensive plantation around the boundary.	<b>Plantation around boundary wall has been done to enhance the aesthetic view of the area.</b>

Photocopy of the Nagar Parishad, Mihijam letter No. 591/MNP dated 05/07/2022 is annexed and marked as Annexure-F.

10. That, it is humbly stated and submitted that the Regional Officer, JSPCB Regional Office - cum -



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Laboratory, Dumka was directed vide board's ref. No. B -1428 dated 21/07/2022 to submit the compliance verification report in light of the reply submitted by Nagar Parishad, Mihijam. In compliance of the same the Regional Officer, JSPCB Regional Office - cum - Laboratory, Dumka has submitted the Compliance Verification Report vide Ref. No. 1262 dated 10/08/2022. The details of which is as follows: -

S. N.	Details	Report
a.	Seepage of leachate from the fresh dumpsite should be manage as per Solid Waste Management Rules, 2016. Proper drainage and pumping of the leachate to the leachate treatment unit must be given special attention.	<b>During inspection it was observed that the provisions of leachate treatment facilities and proper drainage and pumping facilities has not been provided.</b>
b.	Protective measures against pollution of ground water, surface water (Non-permeable lining system at the base and walls of waste disposal area) and fugitive air dust, wind	<b>A pond has been constructed in the new dumpsite area for waste disposal. But the non-permeable lining system has not been provided at the base</b>



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	blown litter, animal menace, bird menace, posts or rodents etc. should be taken up immediately.	and walls. Also to prevent fugitive air dust, movable water tanker was found for spraying water in the transport road. And a boundary wall has been constructed around the new dumpsite area to prevent wind blown litter, animal menace, bird menace, etc.
c.	Walls around the dump site be made continuous and Gates should be provided at proper locations. Gaps/leakages in the wall should not be left out in any portion.	The walls around the dumpsite are made continuous with concrete pole and gates have also been provided.
d.	Sprinkling of water on roads and other areas may be carried out to control dust emissions.	Water sprinkling was being done by a movable water tanker and manually to control the dust emission in the unpaved road near the dumpsite.
e.	Advance demarcation and declaration of a buffer zone of no new habitation for upto 500 meters needs	In this regard the Mihijam Municipal Council in its Board meeting held on 09/03/2022 has taken



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	to be carried out.	a decision to declare a buffer zone.
f.	A standard plan addressing the potential risks in the site for any disaster while working needs to be implemented at the earliest.	Not implemented as yet. but one camera has been installed on site for surveillance.
g.	Action may be initiated for bio-mining by the authority and to be completed as per Central Pollution Control Board guidelines within three months.	A trommel machine has been installed outside the boundary of new dumpsite but during the inspection it was found to be closed. It was also observed that the disposal of legacy waste has not been completed yet.
h.	The aesthetic view of the area should be enhanced by extensive plantation around the boundary.	Tree saplings have been planted outside and inside the boundary wall to enhance the Asthetic view of the area. But more plantation are required.

Photocopy of the Board's

Ref. No. B -1428 dated



17 SEP 2022

21/07/2022 and JSPCB  
Regional Office - cum -  
Laboratory, Dumka Ref.  
No. 1262 dated 10/08/2022  
are annexed and marked as  
Annexure-G.

11. That the statement made in forgoing paragraphs  
are true to my knowledge in annexure are true copy  
of its original.

*Yashendra Kumar S*  
DEPONENT

**VERIFICATION:**

Verified at Ranchi on this day of <sup>7<sup>th</sup></sup>..... September,  
2022 that the averments & facts stated herein  
above are true and correct to my knowledge and  
belief and nothing material has been concealed  
therefrom.

*Yashendra Kumar S*  
DEPONENT

1139  
Ref. No. ---  
7<sup>th</sup> Sep 2022  
Date



*Mys*  
*7/9/2022*  
NOTARY PUBLIC  
RANCHI

Authorised under Notaries Act, 1956  
& Notaries Rule 1956 Govt. of  
Jharkhand Ranchi



# JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004  
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

*Annexure - A*

By Speed-post / email

Hon'ble NGT Matter  
Time Bound (Urgent)

Ref. No. *B-561*

Ranchi, Dated... *14/3/2022*

From,

Yatindra Kumar Das,  
Member Secretary.

To,

The Special Officer,  
Mihijam Nagar Parishad,  
Jamtara – Chittaranjan Road, Mihijam.  
Email: [nagarpanchayatmihijam@yahoo.in](mailto:nagarpanchayatmihijam@yahoo.in)

**Sub: Compliance of the directions issued by the Hon'ble NGT, Eastern Zone Bench, Kolkata in its order dated 23/02/2022 in Original Application No. – 81/2020 (EZ) in the matter of Arti Sinha Vs Mihijam Nagar Parishad & Ors. – Regarding.**

With reference to the subject noted above, it is to inform that the Hon'ble NGT, Eastern Zone Bench, Kolkata has passed an order on 23/02/2022 in Original Application No. – 81/2020 (EZ) in the matter of Arti Sinha Vs Mihijam Nagar Parishad & Ors. (Copy enclosed). The operative / relevant part of which is as follows:-

*“26. However, there are several other violations of Solid Waste Management Rules, 2016 as stated herein above for which certain directions need to be given. For reasons stated hereinabove, we find no merit in the present Original Application and the same is accordingly dismissed with the following directions:-*

- Seepage of leachate form the fresh dumpsite should be manage as per Solid Waste Management Rules, 2016. Proper drainage and pumping of the leachate to the leachate treatment unit must be given special attention.*
- Protective measures against pollution of ground water, surface water (Non-permeable lining system at the base and walls of waste disposal area) and fugitive air dust, wind blown litter, animal menace, bird menace, posts or rodents etc. should be taken up immediately.*
- Walls around the dump site be made continuous and Gates should be provided at proper locations. Gaps/leakages in the wall should not be left out in any portion.*
- Sprinkling of water on roads and other areas may be carried out to control dust emissions.*
- Advance demarcation and declaration of a buffer zone of no new habitation for upto 500 meters needs to be carried out.*
- A standard plan addressing the potential risks in the site for any disaster while working needs to be implemented at the earliest.*

*Action may be initiated for bio-mining by the authority and to be completed as per Central Pollution Control Board guidelines within three months.*

*The aesthetic view of the area should be enhanced by extensive plantation around the boundary.*



*A compliance report in this regard be submitted by the Jharkhand State Pollution Control Board after four months i.e., by 30.06.2022 indicating that the recommendations and the directions given in the judgment have been complied with by the Mihijam Nagar Parishad or not."*

Now, therefore, in view of the above, it is hereby directed to comply with the direction issued by the Hon'ble Tribunal in time and submit the status report to the Board by 15/06/2022.

Encl: - As above.

Sd/-  
(Yatindra Kumar Das)  
Member Secretary

Memo No. B-561

Ranchi, dated...14/3/2022

Copy to: The Director, SUDA, GoJ for information and necessary action.

Sd/-  
(Yatindra Kumar Das)  
Member Secretary  
Ranchi, dated...14/3/2022

Memo No. B-561

Copy to: The Regional Officer, JSPCB Regional Office – Cum – Laboratory, Dumka for information and it is directed to submit the compliance status of the Unit in light of the abovementioned directions and recommendations of the Hon'ble Tribunal by 20/06/2022.

(Yatindra Kumar Das)  
Member Secretary





# JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004  
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

By Speed-post / email

Hon'ble NGT Matter  
Time Bound (Urgent)

Ref. No. B-562

Ranchi, Dated... 14/3/2022

From,

Yatindra Kumar Das,  
Member Secretary.

To,

The Special Officer,  
Mihijam Nagar Parishad,  
Jamtara – Chittaranjan Road, Mihijam.  
Email: [nagarpanchayatmihijam@yahoo.in](mailto:nagarpanchayatmihijam@yahoo.in)

**Sub: Compliance of the directions issued by the Hon'ble NGT, Eastern Zone Bench, Kolkata in its order dated 23/02/2022 in Original Application No. – 81/2020 (EZ) in the matter of Arti Sinha Vs Mihijam Nagar Parishad & Ors. – Regarding.**

With reference to the subject noted above, it is to inform that the Hon'ble NGT, Eastern Zone Bench, Kolkata has passed an order on 23/02/2022 in Original Application No. – 81/2020 (EZ) in the matter of Arti Sinha Vs Mihijam Nagar Parishad & Ors. (Copy enclosed). The operative / relevant part of which is as follows:-

*“19. We are of the view that in the facts and circumstances of the case the imposition of Environmental Compensation at 43,05,000/- (Rs. Forty Three Lakhs Five Thousand only) does not call for any interference by the Tribunal and we direct the Mihijam Nagar Parishad, Respondent No.1 to deposit the same with the State Pollution Control Board, Jharkhand, within a period of one month.”*

Now, therefore, in view of the above, it is hereby directed to submit the abovementioned Environmental Compensation (INR 43,05,000.00/-) as directed by the Hon'ble Tribunal on or before 22/03/2022.

**Encl: - As above.**

Sd/-  
(Yatindra Kumar Das)  
Member Secretary

Memo No. B-562

Ranchi, dated... 17/3/2022

Copy to: The Director, SUDA, GoJ / the Regional Officer, JSPCB Regional Office – Cum – Laboratory, Dumka for information and necessary action.

(Yatindra Kumar Das)  
Member Secretary





## JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004  
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

By Speed-post / email

Reminder

Hon'ble NGT Matter  
Time Bound (Urgent)

Ref. No. B.....1134

Ranchi, Dated. 15/6/2022

From,

Yatindra Kumar Das,  
Member Secretary.

To,

The Special Officer,  
Mihijam Nagar Parishad,  
Jamtara – Chittaranjan Road, Mihijam.  
Email: [nagarpanchayatmihijam@yahoo.in](mailto:nagarpanchayatmihijam@yahoo.in)

**Sub: Compliance of the directions issued by the Hon'ble NGT, Eastern Zone Bench, Kolkata in its order dated 23/02/2022 in Original Application No. – 81/2020 (EZ) in the matter of Arti Sinha Vs Mihijam Nagar Parishad & Ors. – Regarding.**

With reference to the subject noted above, it is to inform that the Hon'ble NGT, Eastern Zone Bench, Kolkata has passed an order on 23/02/2022 in Original Application No. – 81/2020 (EZ) in the matter of Arti Sinha Vs Mihijam Nagar Parishad & Ors. (Copy enclosed). The operative / relevant part of which is as follows:-

*"26. However, there are several other violations of Solid Waste Management Rules, 2016 as stated herein above for which certain directions need to be given. For reasons stated hereinabove, we find no merit in the present Original Application and the same is accordingly dismissed with the following directions:-*

- a) *Seepage of leachate form the fresh dumpsite should be manage as per Solid Waste Management Rules, 2016. Proper drainage and pumping of the leachate to the leachate treatment unit must be given special attention.*
- b) *Protective measures against pollution of ground water, surface water (Non-permeable lining system at the base and walls of waste disposal area) and fugitive air dust, wind blown litter, animal menace, bird menace, posts or rodents etc. should be taken up immediately.*
- c) *Walls around the dump site be made continuous and Gates should be provided at proper locations. Gaps/leakages in the wall should not be left out in any portion.*
- d) *Sprinkling of water on roads and other areas may be carried out to control dust emissions.*
- e) *Advance demarcation and declaration of a buffer zone of no new habitation for upto 500 meters needs to be carried out.*
- f) *A standard plan addressing the potential risks in the site for any disaster while working needs to be implemented at the earliest.*
- g) *Action may be initiated for bio-mining by the authority and to be completed as per Central Pollution Control Board guidelines within three months.*

dl



h) *The aesthetic view of the area should be enhanced by extensive plantation around the boundary.*

*A compliance report in this regard be submitted by the Jharkhand State Pollution Control Board after four months i.e., by 30.06.2022 indicating that the recommendations and the directions given in the judgment have been complied with by the Mihijam Nagar Parishad or not."*

Whereas, in view of the above it was directed vide Board's Ref. No. – B -561 dated 14/03/2022 to comply with the direction issued by the Hon'ble Tribunal in time and submit the status report to the Board by 15/06/2022.

Now, therefore, it is once again directed to submit the compliance of the directions issued by the Hon'ble NGT on or before 15/06/2022 to the Board.

Encl: - As above.

Sd/-  
(Yatindra Kumar Das)  
Member Secretary

Memo No. B-1134

Ranchi, dated 15/6/2022

Copy to: The Director, SUDA, GoJ for information and necessary action.

Sd/-  
(Yatindra Kumar Das)  
Member Secretary  
Ranchi, dated 15/6/2022

Memo No. B-1134

Copy to: The Regional Officer, JSPCB Regional Office – Cum – Laboratory, Dumka for information and it is directed to submit the compliance status of the Unit in light of the abovementioned directions and recommendations of the Hon'ble Tribunal by 20/06/2022.

(Yatindra Kumar Das)  
Member Secretary





# JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004

Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

By Speed-post / email

Reminder

Hon'ble NGT Matter

Time Bound (Urgent)

Ref. No. B-1135

Ranchi, Dated...15/6/2022

From,

Yatindra Kumar Das,  
Member Secretary.

To,

The Special Officer,  
Mihijam Nagar Parishad,  
Jamtara – Chittaranjan Road, Mihijam.  
Email: [nagarpanchayatmihijam@yahoo.in](mailto:nagarpanchayatmihijam@yahoo.in)

**Sub: Compliance of the directions issued by the Hon'ble NGT, Eastern Zone Bench, Kolkata in its order dated 23/02/2022 in Original Application No. – 81/2020 (EZ) in the matter of Arti Sinha Vs Mihijam Nagar Parishad & Ors. – Regarding.**

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*“19. We are of the view that in the facts and circumstances of the case the imposition of Environmental Compensation at 43,05,000/- (Rs. Forty Three Lakhs Five Thousand only) does not call for any interference by the Tribunal and we direct the Mihijam Nagar Parishad, Respondent No.1 to deposit the same with the State Pollution Control Board, Jharkhand, within a period of one month.”*

Whereas, in view of the above it was directed vide Board's Ref. No. – B -562 dated 14/03/2022 to submit the abovementioned Environmental Compensation (INR 43,05,000.00/-) as directed by the Hon'ble Tribunal on or before 22/03/2022.

Now, therefore, in view of the above, it is hereby directed to submit the abovementioned Environmental Compensation (INR 43,05,000.00/-) as directed by the Hon'ble Tribunal within 7 days of issuance of this letter or legal action may be initiated.

Encl: - As above.

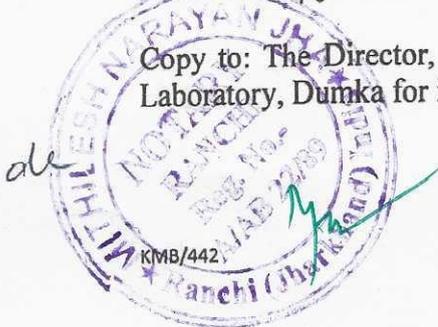
Sd/-  
(Yatindra Kumar Das)  
Member Secretary

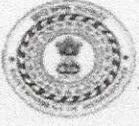
Ranchi, dated...15/6/2022

Memo No...B-1135

Copy to: The Director, SUDA, GoJ / the Regional Officer, JSPCB Regional Office – Cum – Laboratory, Dumka for information and necessary action.

(Yatindra Kumar Das)  
Member Secretary





# कार्यालय, नगर परिषद, मिहिजाम।

पत्रांक - 509/एम०एन०पी०  
email - nagarpanchayatmihijam@yahoo.in

Amencure - D 22

From,

Executive Officer  
Nagar Parishad Mihijam

To,

The Member Secretary  
Jharkhand State Pollution Control Board,  
Ranchi.

Mihijam, Date 16.06.2022

**Sub :- Compliance of the directions issued by the Hon'ble NGT, Eastern Zone Bench, Kolkata in its order dated 23/02/2022 in Original Application No. - 81/2020 (EZ) in the matter of Arti Sinha Vs. Mihijam Nagar Parishad & Ors.-regarding.**

**Ref. :- Member Secretary, Jharkhand State Pollution Control Board, Ranchi, Letter No. - B - 1135, Dated :- 15/06/2022**

Sir,

With reference to above mentioned subject order passed by the Hon'ble NGT, Eastern Zone Kolkata Bench on 23.02.2022 in the matter of O.A. No. - 81/2020 (EZ) Arti Sinha Vs. Mihijam Nagar Parishad & Ors. ₹ 43,05,000.00 as Environmental Compensation has to be deposited with JSPCB, Ranchi. It is to inform you that on above Context, the decision has been taken to file an appeal before the Hon'ble Supreme Court against the imposition of Environmental Compensation in the Board Meeting of Nagar Parishad Mihijam held on 09.03.2022 and Appeal regarding the same has been filed on 20/05/2022 by the advocate before the Hon'ble Supreme Court in the above captioned matter (Copy Attached).

This is for your kind information.

Encl. - As Above!

Memo No. - 509/MNP, Date 16.06.2022

Copy to :- Regional Officer, JSPCB, Dumka for your kind information.

Memo No. - 509/MNP, Date 16.06.2022

Copy to :- Secretary, Urban Development & Housing Department, Ranchi for your kind information.

Yours Sincerely,

Executive Officer  
Nagar Parishad, Mihijam

Executive Officer  
Nagar Parishad, Mihijam

Executive Officer  
Nagar Parishad, Mihijam



कोरोना हारेगा. हम जीतेंगे

207/2022

**PALLAVI LANGAR**  
**Advocate-On-Record**  
**SUPREME COURT OF INDIA**

**C-188, Ground Floor, Defence Colony, New Delhi 110024**  
**M-91 9871927773 ,Email-pallavi.langar@gmail.com**

BY EMAIL

16.07.2022

To,  
Executive Officer,  
Mihijam Nagar parishad  
Ranchi, Govt. of Jharkhand  
Jharkhand

**Ref: Civil Appeal No. (Diary No 16944 of 2022**  
**Mihijam Nagar Parishad Vs Arti Sinha & ors**

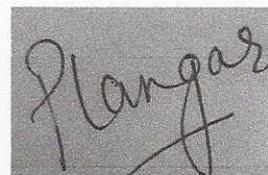
Dear Sir,

This is to record and inform that the captioned matter was filed in the Hon'ble Supreme Court challenging order dated 23.02.2022 passed by the Hon'ble NGT, EZ.

This is to further inform that the Hon'ble Supreme Court re-opened after summer vacation on 11.07.2022. The present Civil Appeal is awaiting listing due to pending verification by the Registry as per procedure. The undersigned will be mentioning the same before the Ld. Registrar of the Hon'ble Supreme Court on Monday, 18.07.2022 for urgent listing in view of Fresh demand Notice that has been issued by the JSPCB.

The undersigned will request for urgent listing of the Appeal in the coming week itself.

Thanking you,  
Yours sincerely,



[PALLAVI LANGAR]



**IN THE SUPREME COURT OF INDIA**  
**CIVIL APPELLATE JURISDICTION**  
 (Under Section 22 of the National Green Tribunal Act, 2010)

CIVIL APPEAL (C) No. \_\_\_\_\_ of 2022

[Arising out of Final Impugned Judgment dated 22.03.2022 passed in Original Application No. 81/2020/EZ by National Green Tribunal Eastern Zone Bench, Kolkata]

**[WITH PRAYER FOR INTERIM RELIEF]**

**IN THE MATTER OF:**

Mihijam Nagar Parishad

Annellant

VERSUS

Arti Singh & Ors

...Respondents

**WITH**

**I.A. No:        of 2022**

Application for exemption from filing certified copy of the impugned judgment

**AND**

**I.A. No:        of 2022**

Application for seeking ad-interim stay of operation of impugned judgment

**AND**

**I.A. No: \_\_\_\_\_ /2022**

Application for exemption from filing official translation

**PAPER BOOK**

(For Index Kindly See Inside)



Advocate for the Petitioner: **PALLAVI LANGAR**



# JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004  
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

*Annexure - E*

*434*

By Speed-post / email

2<sup>nd</sup> Reminder  
Hon'ble NGT Matter  
Time Bound (Urgent)

Ref. No. *β.....1.316*

Ranchi, Dated...*12.1.2022*

From,

Yatindra Kumar Das,  
Member Secretary.

To,

The Executive Officer,  
Mihijam Nagar Parishad,  
Jamtara – Chittaranjan Road, Mihijam.  
Email: [nagarpanchayatmihijam@yahoo.in](mailto:nagarpanchayatmihijam@yahoo.in)

**Sub: Compliance of the directions issued by the Hon'ble NGT, Eastern Zone Bench, Kolkata in its order dated 23/02/2022 in Original Application No. – 81/2020 (EZ) in the matter of Arti Sinha Vs Mihijam Nagar Parishad & Ors. – Regarding.**

With reference to the subject noted above, it is to inform that the Hon'ble NGT, Eastern Zone Bench, Kolkata has passed an order on 23/02/2022 in Original Application No. – 81/2020 (EZ) in the matter of Arti Sinha Vs Mihijam Nagar Parishad & Ors.. The operative / relevant part of which is as follows:-

*"26. However, there are several other violations of Solid Waste Management Rules, 2016 as stated herein above for which certain directions need to be given. For reasons stated hereinabove, we find no merit in the present Original Application and the same is accordingly dismissed with the following directions:-*

- a) *Seepage of leachate form the fresh dumpsite should be manage as per Solid Waste Management Rules, 2016. Proper drainage and pumping of the leachate to the leachate treatment unit must be given special attention.*
- b) *Protective measures against pollution of ground water, surface water (Non-permeable lining system at the base and walls of waste disposal area) and fugitive air dust, wind blown litter, animal menace, bird menace, posts or rodents etc. should be taken up immediately.*
- c) *Walls around the dump site be made continuous and Gates should be provided at proper locations. Gaps/leakages in the wall should not be left out in any portion.*
- d) *Sprinkling of water on roads and other areas may be carried out to control dust emissions.*
- e) *Advance demarcation and declaration of a buffer zone of no new habitation for upto 500 meters needs to be carried out.*
- f) *A standard plan addressing the potential risks in the site for any disaster while working needs to be implemented at the earliest.*
- g) *Action may be initiated for bio-mining by the authority and to be completed as per Central Pollution Control Board guidelines within three months.*



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h) *The aesthetic view of the area should be enhanced by extensive plantation around the boundary.*

*A compliance report in this regard be submitted by the Jharkhand State Pollution Control Board after four months i.e., by 30.06.2022 indicating that the recommendations and the directions given in the judgment have been complied with by the Mihijam Nagar Parishad or not."*

Whereas, in view of the above it was directed vide Board's Ref. No. – B -561 dated 14/03/2022 to comply with the direction issued by the Hon'ble Tribunal in time and submit the status report to the Board by 15/06/2022.

Whereas, it was again directed to comply with the direction issued by the Hon'ble Tribunal in time and submit the status report to the Board vide Board's Ref. no. B-1134 dated 15/06/2022.

Whereas, neither any Action Taken Report nor any reply has been received by the Board till date w.r.t. the abovementioned directions issued by the Board in light of the abovementioned Hon'ble NGT, EZB, Kolkata directions.

Now, therefore, it is once again directed to submit the compliance of the directions issued by the Hon'ble NGT within 7 days of issuance of this letter or legal action may be initiated.

Sd/-  
(Yatindra Kumar Das)  
Member Secretary

Memo No. B-1316

Ranchi, dated. 12.7.2022

Copy to: The Director, SUDA, GoJ for information and necessary action.

Sd/-  
(Yatindra Kumar Das)  
Member Secretary

Memo No. B-1316

Ranchi, dated. 12.7.2022

Copy to: The Regional Officer, JSPCB Regional Office – Cum – Laboratory, Dumka for information and it is directed to submit the compliance status of the Unit in light of the abovementioned directions and recommendations of the Hon'ble Tribunal within 7 days of issuance of this letter.

(Yatindra Kumar Das)  
Member Secretary





# JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004  
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

By Speed-post / email

2<sup>nd</sup> Reminder  
Hon'ble NGT Matter  
Time Bound (Urgent)

Ref. No. B-1317

Ranchi, Dated... 12/7/2022

From,

Yatindra Kumar Das,  
Member Secretary.

To,

The Executive Officer,  
Mihijam Nagar Parishad,  
Jamtara – Chittaranjan Road, Mihijam.  
Email: [nagarpanchayatmihijam@yahoo.in](mailto:nagarpanchayatmihijam@yahoo.in)

**Sub: Compliance of the directions issued by the Hon'ble NGT, Eastern Zone Bench, Kolkata in its order dated 23/02/2022 in Original Application No. – 81/2020 (EZ) in the matter of Arti Sinha Vs Mihijam Nagar Parishad & Ors. – Regarding.**

With reference to the subject noted above, it is to inform that the Hon'ble NGT, Eastern Zone Bench, Kolkata has passed an order on 23/02/2022 in Original Application No. – 81/2020 (EZ) in the matter of Arti Sinha Vs Mihijam Nagar Parishad & Ors.. The operative / relevant part of which is as follows:-

***“19. We are of the view that in the facts and circumstances of the case the imposition of Environmental Compensation at 43,05,000/- (Rs. Forty Three Lakhs Five Thousand only) does not call for any interference by the Tribunal and we direct the Mihijam Nagar Parishad, Respondent No.1 to deposit the same with the State Pollution Control Board, Jharkhand, within a period of one month.”***

Whereas, in view of the above it was directed vide Board's Ref. No. – B -562 dated 14/03/2022 to submit the abovementioned Environmental Compensation (INR 43,05,000.00/-) as directed by the Hon'ble Tribunal on or before 22/03/2022.

Whereas, it was again directed to submit the abovementioned Environmental Compensation vide Board's Ref. no. B-1135 dated 15/06/2022 within 7 days of issuance of this letter.

Whereas, a reply was submitted vide letter – 509/MONOP0 dated 16.06.2022 stating that in the above context, a decision has been taken in the Board Meeting of Nagar Parishad Mihijam held on 09.03.2022 to file an appeal before the Hon'ble Supreme Court against the imposition of Environmental Compensation. Moreover, it has been further informed that an appeal regarding the same has been filed on 20/05/2022 before the Hon'ble Supreme Court.

Whereas, neither any stay has been granted on the order passed by the Hon'ble NGT, EZB, Kolkata nor the Environmental Compensation has been received by the Board till date.

Now, therefore, in view of the above, it is hereby once again directed to submit the abovementioned Environmental Compensation (INR 43,05,000.00/-) as directed by the Hon'ble Tribunal within 5 days of issuance of this letter or legal action may be initiated.

Sd/-

(Yatindra Kumar Das)  
Member Secretary

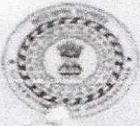
Ranchi, dated... 12/7/2022

Memo No. B-1317

Copy to: The Director, SUDA, GoJ / the Regional Officer, JSPCB Regional Office – Cum – Laboratory, Dumka for information and necessary action.

(Yatindra Kumar Das)  
Member Secretary





# कार्यालय, नगर परिषद, मिहिजाम।

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पत्रांक - 591/एम०एन०पी०  
email - nagarpanchayatmihijam@yahoo.in

Annexure - F

From, Executive Officer  
Nagar Parishad Mihijam

To, The Member Secretary  
Jharkhand State Pollution Control Board,  
Ranchi.

Mihijam, Date 05/07/22

Sub :- Compliance of the directions issued by the Hon'ble NGT, Eastern Zone Bench, Kolkata in its order dated 23/02/2022 in Original Application No. - 81/2020 (EZ) in the matter of Arti Sinha Vs. Mihijam Nagar Parishad & Ors.-regarding.

Ref. :- Member Secretary, Jharkhand State Pollution Control Board, Ranchi, Letter No. - B - 1134, Dated :- 15/06/2022

Sir,

With reference to above mentioned subject the desired report is being submitted on prescribed format as directed.

This is for your kind information.

Encl. - As Above!

Yours Sincerely,

Executive Officer  
Nagar Parishad, Mihijam

Memo No. - 591/MNP, Date 05/07/22  
Copy to :- Regional Officer, JSPCB, Dumka for your kind information.

Executive Officer  
Nagar Parishad, Mihijam

Memo No. - 591/MNP, Date 05/07/22  
Copy to :- Director, SUDA, UDHD, Ranchi for your kind information.

Executive Officer  
Nagar Parishad, Mihijam

Memo No. - 591/MNP, Date 05/07/22  
Copy to :- Secretary, Urban Development & Housing Department, Ranchi for your kind information.

Executive Officer  
Nagar Parishad, Mihijam

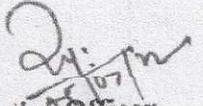


कोरोना हारेगा. हम जीतेगे

230/2022

Sl. No.	Details	Report
a.	Seepage of leachate from the fresh dumpsite should be managed as per Solid Waste Management Rules, 2016. Proper drainage and pumping of the leachate to the leachate treatment unit must be given special attention.	To be implemented as work is in progress. Direction is being followed by Patheya Mihijam Waste Management LLP (Concessionaire).
b.	Protective measures against pollution of ground water, surface water (Non-permeable lining system at the base and walls of waste disposal area) and fugitive air dust, wind blown litter, animal menace, bird menace, pests or rodents etc. should be taken up immediately.	To be implemented as work is in progress. Direction is being followed by Patheya Mihijam Waste Management LLP (Concessionaire).
c.	Walls around the dump site be made continuous and Gates should be provided at proper locations. Gaps/leakages in the wall should not be left out in any portion.	Compliance done by Patheya Mihijam Waste Management LLP (Concessionaire).
d.	Sprinkling of water on roads and other areas may be carried out to control dust emissions.	Compliance being done.
e.	Advance demarcation and declaration of a buffer zone of no new habitation for upto 500 meters needs to be carried out.	Nagar Parishad Mihijam Board Meeting held on 09/03/2022 has unanimously taken decision and declared the Buffer Zone regarding the same which has been also notified by publishing on local dailies and the direction is being followed.
f.	A standard plan addressing the potential risks in the site for any disaster while working needs to be implemented at the earliest.	Direction is being followed by Patheya Mihijam Waste Management LLP (Concessionaire) and necessary equipment etc. provided to concerned.
g.	Action may be initiated for bio-mining by the authority and to be completed as per Central Pollution Control Board guidelines within three months.	Bio-mining of legacy waste compliance being done.
h.	The aesthetic view of the area should be enhanced by extensive plantation around the boundary.	Plantation around the boundary has been done to enhance the aesthetic view of the area.



  
 Executive Officer  
 Nagar Parishad Mihijam  
 5/7/22

  
 05.7.22



# कार्यालय, नगर परिषद, मिहिजाम

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ज्ञापांक 561/...../एम0एन0पी0, दिनांक 25.06.22

email ID - nagarpanchayatmihijam@yahoo

प्रेषित,

मेसर्स पुजा कंसुलेशन  
663/27, देव नगर, सोनीपत,  
हरियणा।

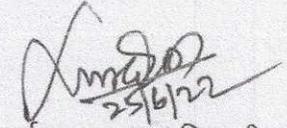
**विषय :- Legacy Waste के Scientific Disposal का कार्य शीघ्र पूर्ण करने के संबंध में।**

महाशय,

उपरोक्त विषय के संबंध में कहना है कि राजबाड़ी, मिहिजाम वार्ड सं0-06 में आपके द्वारा Legacy Waste का Scientific Disposal का कार्य किया जा रहा है। परन्तु समीक्षा के क्रम में पाया गया है कि विगत 15 दिनों से कचड़े का निस्तारण का कार्य बन्द पड़ा हुआ है। जबकि उक्त डम्पसाईट में उपलब्ध Legacy Waste का माननीय NGT के आदेशानुसार निर्धारित समय में वैज्ञानिक पद्धति से पूर्ण किया जाना है।

अतः उपरोक्त के आलोक में तथा आगामी बरसात को देखते हुए निदेश है कि उक्त बन्द पड़े कार्य को यथाशीघ्र प्रारम्भ करते हुए सम्पूर्ण Legacy Waste का समुचित वैज्ञानिक पद्धति से ससमय निष्पादन करना सुनिश्चित करें तथा कृत कार्रवाई से अद्योहस्ताक्षरी को अवगत कराये, अन्यथा नियमानुसार अग्रेत्तर कार्रवाई किया जायेगा।

  
25/6/22

  
25/6/22  
कार्यपालक पदाधिकारी  
नगर परिषद, मिहिजाम।  
  
25/6/22



**E-Procurement Cell**  
**OFFICE OF EXECUTIVE OFFICER**  
**URBAN DEVELOPMENT & HOUSING DEPARTMENT**  
**MIHIJAM NAGAR PARISHAD, JHARKHAND.**

e-Procurement very short Tender Notice  
**3rd CALL**

NIT No. – 08/2021-22, Date:-15/03/2022

E-Tender Reference No.- MNP/F2/45/2021-22,

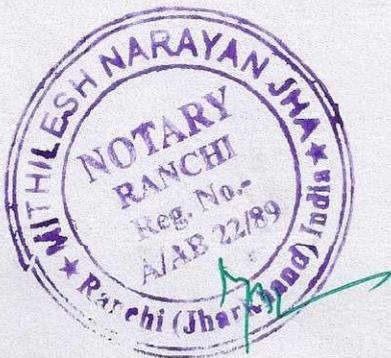
1.	Name of the work	Scientific Dumpsite Land Reclamation through Bio-mining of Legacy waste , Resource Recovery and Scientific Rejects Disposal at Rajbari, Mihijam Under the Mihijam Nagar Parishad
2.	Tender Value	Rs 30,000,00.00 ( Rupees Thirty lakhs only)
3.	Time of Completion	03 Month (Three Month)
4.	Earnest Money Deposit	60,000.00 (Rupees sixty Thousand only)
5.	BID document fees (Non-Refundable)	10,000.00 (Rupees Ten Thousand only)
6.	Date of Publication of Tender on website	21/03/2022 11:00 hrs
7.	Closing date/Time for receipt of Tender on website	28/03/2022 17:00 hrs
8.	Date of Receiving of Hard Copy Tender Fee/EMD/Copy of all uploaded Documents	29/03/2022 (11:00 hrs to 13:00 hrs)
9.	Date of Tender Opening	29/03/2022 (17:00 hrs)
9.	Name & address of office Inviting tender	Office of Executive officer, Mihijam Nagar Parishad.
10.	Contact no. of Procurement officer	+91 6200075264, 9931368981

*Note: Authority reserves right to cancel tender without assigning any reason thereof.*

*Further details can be seen on website <http://jharkhandtenders.gov.in>*

*to*  
*15/3/22*

*[Signature]*  
15/03/22  
Executive Officer  
Nagar Parishad Mihijam  
*[Signature]*  
15/3/22



## कार्यालय, नगर परिषद, मिहिजाम

दिनांक:-09.03.2022 को आहूत नगर परिषद मिहिजाम की बोर्ड बैठक संख्या-02/2022 की कार्यवाही:-

उपस्थिति :- पंजी में दर्ज है।

प्रस्ताव संख्या:-1 --SWM अन्तर्गत NGT के संबंध में।

1. माननीय NGT के द्वारा O.A. No. 81/2020/EZ Arti Sinha Vs, Mihijam Nagar Parishad & Ors. में दिनांक-23.02.2022 को पारित आदेशानुसार Environmental Compensation के तहत ₹ 43,05,000.00 जुर्माना किया गया है। जिसे बोर्ड के द्वारा सर्वोच्च न्यायालय में अपील करने हेतु निर्णय लिया गया। COVID-19 महामारी में राजस्व संग्रहण भी पूर्ण रूप से प्रभावित एवं नगण्य होने के कारण कर्मियों का वेतन भुगतान भी प्रत्येक माह नहीं हो पाना साथ ही नगर परिषद मिहिजाम जैसे छोटे नगर निकाय के उपर इतनी बड़ी जुर्माना राशि भुगतान करने में असमर्थ होने के कारण बोर्ड द्वारा ₹ 43,05,000.00 को विभाग से माँग किये जाने हेतु निर्णय लिया गया ताकि जुर्माना का भुगतान किया जा सके।
2. नगर परिषद मिहिजाम के बोर्ड में उक्त विषय पर चर्चा की गई। चर्चा के क्रम में सर्वसम्मति से निर्णय लिया गया कि माननीय NGT द्वारा पारित आदेश में Environmental Compensation के तहत जुर्माना हेतु दिनांक-24.09.2020 को आधार बनाया गया है। परन्तु उपायुक्त, जामताड़ा के द्वारा टोष अपशिष्ट प्रबंधन योजना हेतु जमीन दिनांक-27.11.2020 को आवंटित किया गया। जिसे दिनांक-07.09.2021 के Affidavit में भी अंकित किया गया है। सर्वसम्मति से निर्णय लिया गया कि माननीय NGT का निर्णय विरोधाभास तथ्यों पर आधारित है इसलिए सर्वोच्च न्यायालय में अपील करने का बोर्ड द्वारा निर्णय लिया गया। इस कार्य हेतु कार्यपालक पदाधिकारी, नगर परिषद मिहिजाम को प्राधिकृत किया जाने का निर्णय लिया गया।
3. माननीय NGT के द्वारा कंडिका-18 में दिए गए निर्णयानुसार टोष अपशिष्ट प्रबंधन नियमावली 2016 के आलोक में उक्त योजना के 31.03.2020 तक क्रियान्वयन में निरंतर विफल होने पर दिनांक-01.04.2020 से अन्य निकाय (5 लाख से कम आबादी) से प्रत्येक माह 100000.00 (एक लाख) रुपये Interim Compensation के रूप में अतिरिक्त जुर्माने का प्रावधान का भी जिक्र है। अतः माननीय NGT के निर्णय के विरुद्ध यथाशीघ्र अपील किये जाने का बोर्ड द्वारा निर्णय लिया गया।
4. माननीय NGT में उक्त वाद हेतु प्रतिनियुक्त वकील के माध्यम से सर्वोच्च न्यायालय में अपील कराने हेतु निर्णय लिया गया।
5. माननीय NGT के द्वारा टोष अपशिष्ट प्रबंधन योजना के 500 मीटर क्षेत्र को Buffer Zone घोषित करते हुए भविष्य में किसी प्रकार की नये बसावट की मनाही होगी का आदेश दिया गया है उक्त के आलोक में बोर्ड द्वारा झारखण्ड नगरपालिका अधिनियम 2011 में निहित प्रावधान के तहत उक्त योजना के 500 मीटर क्षेत्र को Buffer Zone घोषित करने का निर्णय लिया गया।



सन्वाव संख्या:-2 (अन्यान्य)

- (i) स्ट्रीट लाईट हेतु सामग्री क्रय करने का निर्णय लिया गया।
- (ii) संवेदको के द्वारा 15वें वित्त आयोग अन्तर्गत निकाले गये ई-निविदा के विरुद्ध प्राप्त आवेदन को अस्वीकार किया गया तथा निविदा सूचना सं०-1/2021-22 (15<sup>th</sup> FC), दिनांक-25.02.2022 पूर्व रत रखने का निर्णय लिया गया।
- (iii) चल रहे विकास कार्यो का जाँच बोर्ड के द्वारा किया जायेगा।
- (iv) Fogging कराने हेतु लीक्वीड क्रय करने का निर्णय लिया गया।
- (v) वार्ड सं०-06 में कलभर्ट निर्माण कराने का निर्णय लिया गया।
- (vi) वार्ड सं०-04 में चिनमय यादव के घर के साथ High Drain का दीवार गिरने से रास्ता क्षतिग्रस्त हो गया है, उसे मरम्मत कराने का निर्णय लिया गया।
- (vii) वार्ड सं०-07 एवं 09 (पुराना मालपाड़ा मोड़) में कलभर्ट निर्माण कराने का निर्णय लिया गया।
- (viii) पूर्व से अवशेष राशि 1.36 करोड़ राशि से पाईप लाईन जलापूर्ति से संबंधित कार्य कराया जायेगा। निकाय क्षेत्र में छुटे हुए पाईप को लगाने का निर्णय लिया गया। यह कार्य शीघ्र कराया जायेगा।
- (ix) निकाय क्षेत्रों में लगाये गये बिजली पोल का टैक्स देने हेतु बिजली विभाग से पत्राचार करने का निर्णय लिया गया।
- (x) नगर भवन में कार्यरत कर्मी श्री अजय राम, माली, श्रीमति फुलमनी मराण्डी, सफाई कर्मी एवं श्री कपिल देव यादव, रात्री प्रहरी का मानदेय 1000-1000 रुपये की बढ़ोत्तरी की जाती है।
- (xi) डोर-टू-डोर वेस्ट कलेक्शन के तहत होने वाले User Charge Collection को बन्द रखने का निर्णय लिया गया।
- (xii) जे०सी०बी०, स्काई लिफ्ट (क्रेन माउण्टेड मिनी वाहन) आदि वाहन हेतु चालक एवं सहचालक रखने का बोर्ड द्वारा निर्णय लिया गया।

सधन्यवाद सभा की समाप्ति की घोषणा अध्यक्ष महोदय द्वारा किया गया।

*Sheanti Devi*  
9/03/22



*Ramul G/4*  
अध्यक्ष 09/03/22

नगर परिषद, मिहिजाम

ज्ञापांक... दिनांक 09/03/22

प्रतिलिपि... सभी वार्ड पार्षदगण/सभी पदाधिकारी/सभी कर्मी, नगर परिषद मिहिजाम को सूचनाथे एवं आवांशक कारवाई हेतु प्रेषित।

Patheya

## PATHEYA MIHIJAM WASTE MANAGEMENT LLP

Mihijam Waste Management

Ref No: SWM/MU/29/22-23Date: 05-07-2022

To,

The Special Officer  
Mihijam Nagar Parishad  
Jamtara- Chittaranjan Road, Mihijam

Sub: Compliance of the direction issued by the Hon'ble NGT, Eastern Zone Bench, Kolkata in its order dated 23/02/2022 in Original Application No. – 81/2020 (EZ) In the matter of Arti Sinha Vs Mihijam Nagar Parishad & Ors. – Regarding.

- (a). A Provision of Leachate drainage system will be implemented as well as 5 KLD capacity of Leachate treatment plant (ETP installation). As per solid waste management handling rules 2016 this treatment plant will be installation as per CPHEEO waste water standered.
- (b). All Biodegradable materials will be composting as per protective measure of ground water surface water will be comply as per guidelines of SPCB, CPCB and MOEFCC ( water prevention act 1974, Air prevention and control Act 1981, Ground water prevention Act) will be comply in and around 5 KM of proposed Integrated Solid Waste Management Project Mihijam Nagar Parishad Mihijam Jamtara.
- (c). Wall around the dump site as well as Gate ( Main Gate) and Boundary wall is completed.
- (d). As per Air prevention & control act 1981 sprinkling of water on road and other area daily implementing as per six condition and situation.
- (e). No habitation of 500 meters as well as no buffer zone of project area.
- (f). PPE equipment implementation on silt workers as well as disaster management plan also implementation time to time training program implementation with silt workers.

Thanks &amp; Regards

Patheya Mihijam Waste Management LLP.



Authorized Signatory



108 Mahavir Vihar Sector 1, Dwarka New Delhi - 110045  
011-4211110 Mob: 8860076102 Email: - patheyamihijam@gmail.com

PR 271758 District(22-23)#D

दुमका

**कार्यालय, नगर परिषद, मिहिजाम।**

Email ID:- nagarpanchayatmihijam@yahoo.in

!! आम सूचना !!

माननीय NGT के द्वारा O.A. No. - 81/2020/EZ, दिनांक-23.02.22 को पारित आदेशानुसार एवं नगर परिषद मिहिजाम बोर्ड की बैठक में लिए गए निर्णय के आलोक में एतद द्वारा सर्वसाधारण को सूचित किया जाता है कि ठोश अपशिष्ट प्रबंधन प्रसंस्करण योजना हेतु स्थल मौजा-मिहिजाम, थाना सं०-15, खाता सं०-223, प्लॉट सं०-1865, रकबा-4.85 एकड़, किस्म-पुरातन पतित, राजबाड़ी, वार्ड सं०-06 के 500 मीटर क्षेत्र को बफर जोन घोषित किया जाता है तथा उक्त 500 मीटर क्षेत्र में भविष्य में किसी भी प्रकार की आवासीय / व्यवसायिक आदि निर्माण कार्य पूर्ण रूप से प्रतिबंधित होगा।

₹/-

कार्यपालक पदाधिकारी  
नगर परिषद, मिहिजाम

PR 271765 Urban Development and Housing(22-23)D

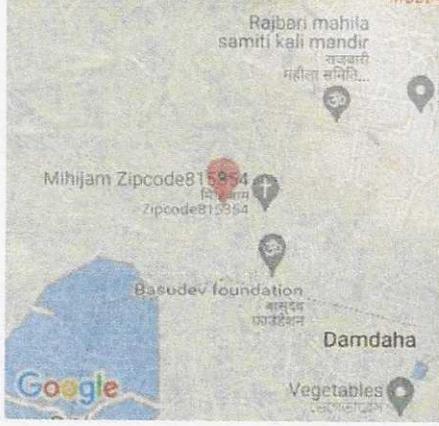
**प्रभात खबर**

Sat, 18 June 2022

<https://epaper.prabhatkhabar.com/c/68781588>







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India

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Jharkhand  
India

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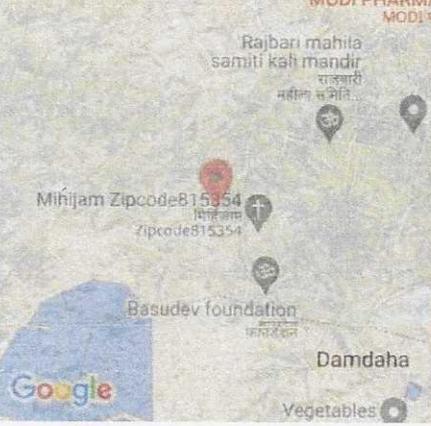


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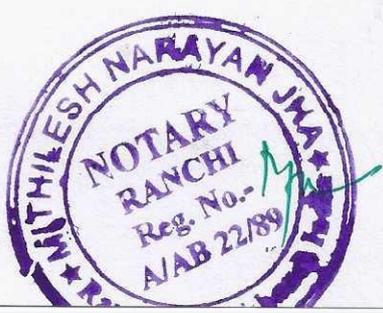
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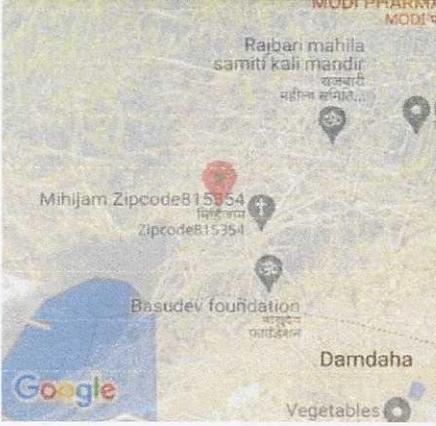
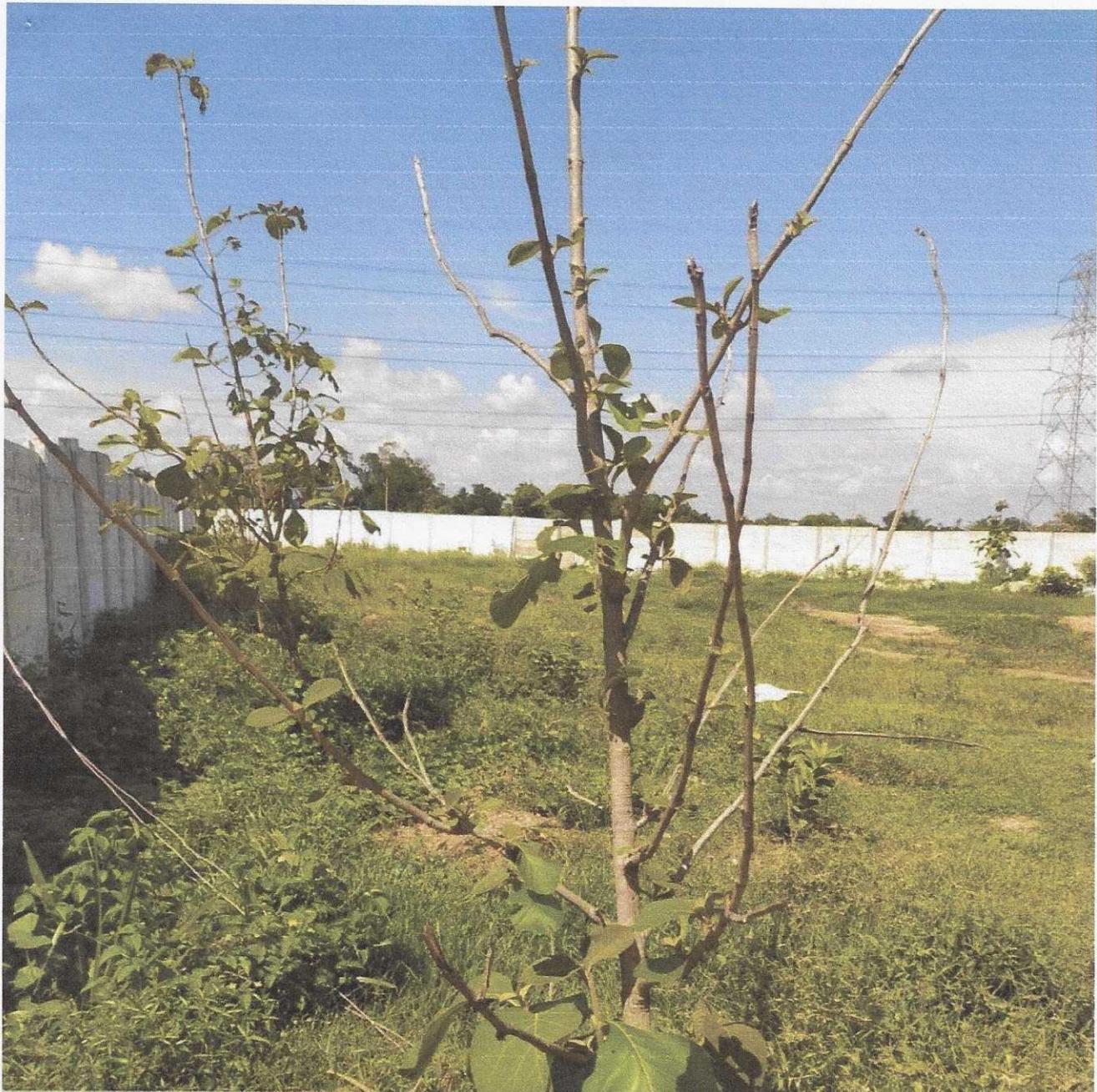


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India

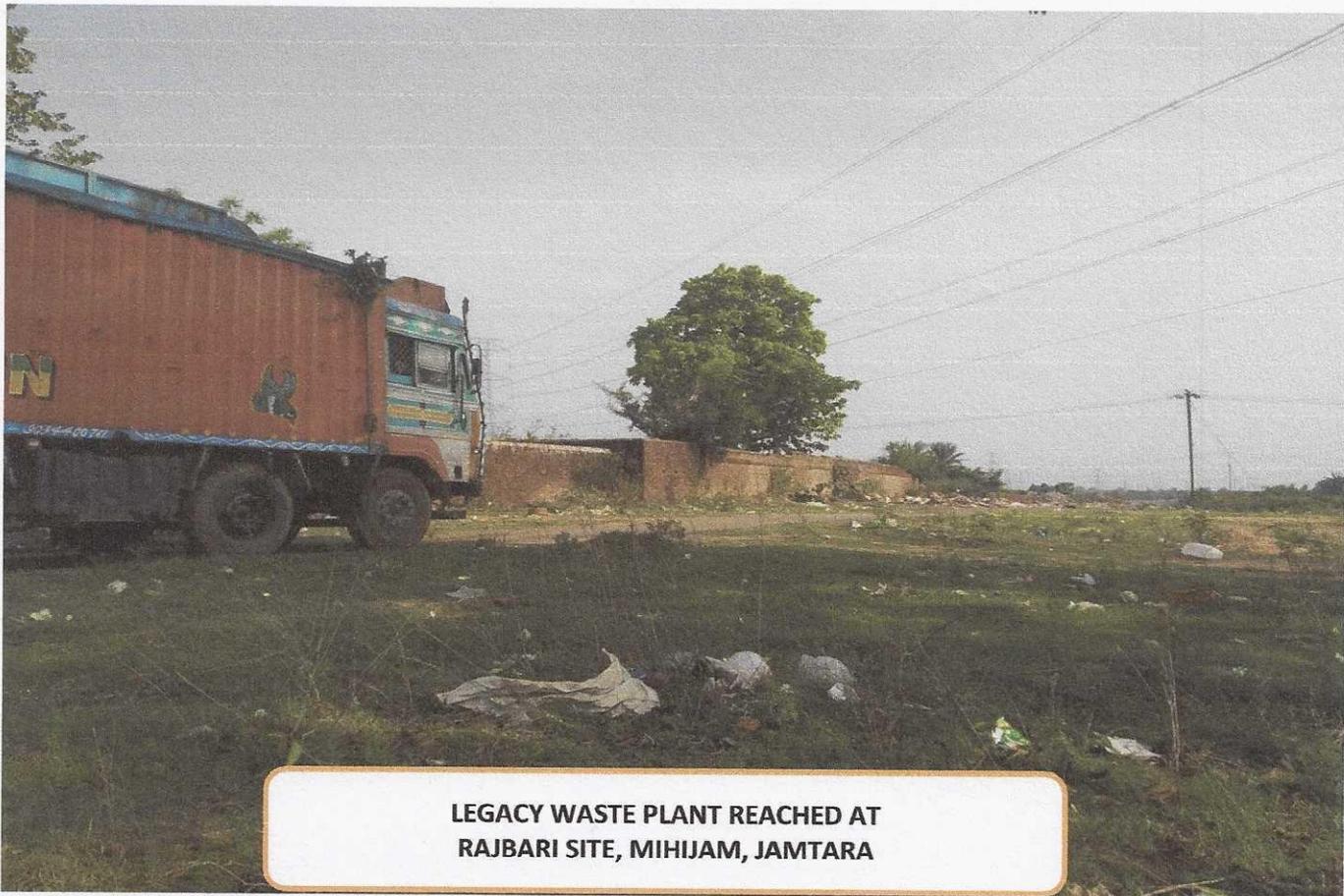
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 Jharkhand  
 India  
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RANCHI  
Reg. No. -  
AJAB 22/89  
Ranchi (Jharkhand) India

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**LEGACY WASTE POSITION  
AT RAJBARI SITE, MIHIJAM, JAMTARA**



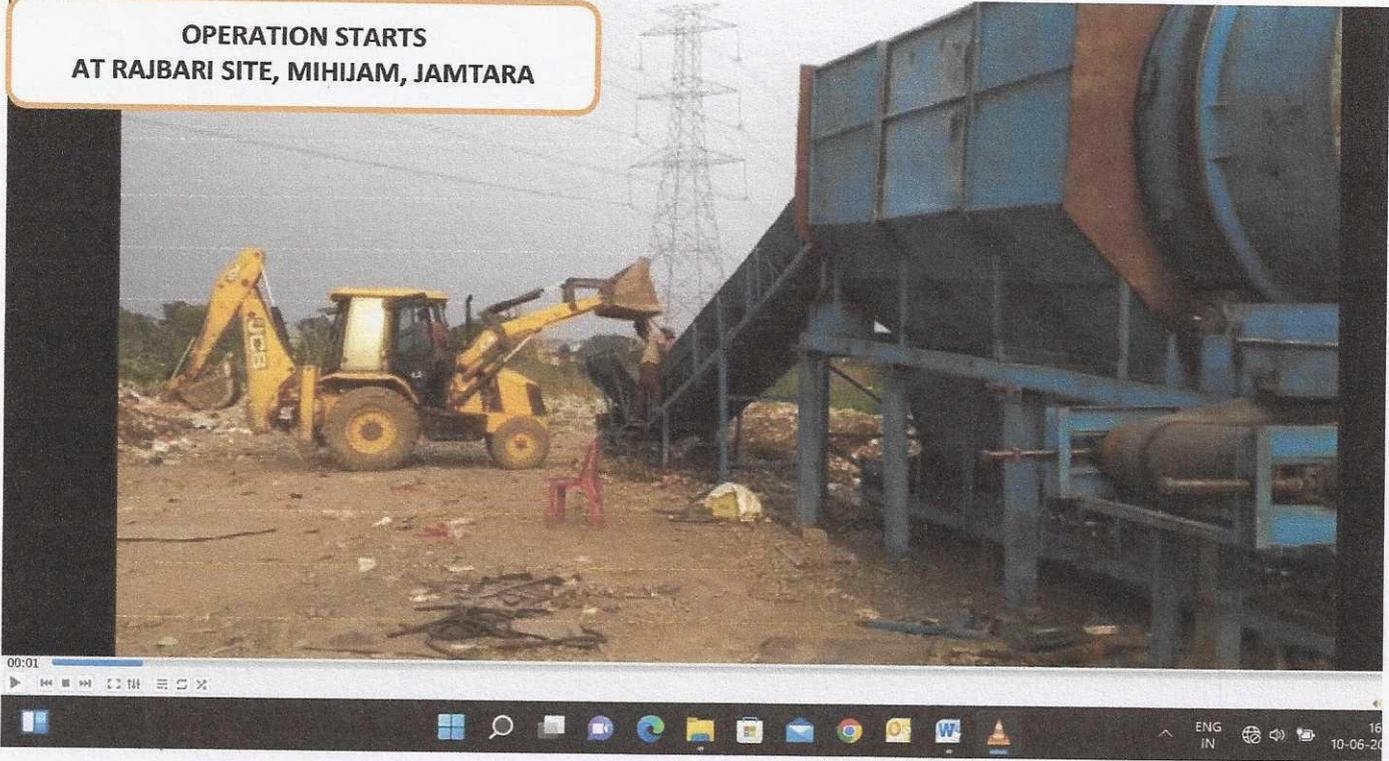
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**LAND CLEAR FOR PLANT ESTABLISHMENT  
AT RAJBARI SITE, MIHIJAM, JAMTARA**



**NOTARY RANCHI**  
Reg. No. A/AB 22789  
MITHILESH NARAYAN JHA  
Ranchi (Jharkhand) India

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**NOTARY**  
RANCHI  
Reg. No. A/AB/22/19  
MITHILESH NARAYAN JHA  
Ranchi (Jharkhand) India

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Media Playback Audio Video Subtitle Tools View Help



**RDF**



**PACKING COMPOST & RDF**



**NOTARY RANCHI**  
Reg. No.- A/AB 22/89  
Ranchi (Jharkhand) India



# JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004  
Telephone: 0651-2400850 (Fax)/ 2400851/2400852 Email: ranchijspcb@gmail.com

Ref. No... B-1428

Ranchi, Dated... 21/12/2022

From,

Yatindra Kumar Das,  
Member Secretary.

To,

The Regional Officer,  
JSPCB Regional Office – Cum – Laboratory,  
Dumka.

**Sub: - Submission of compliance verification report of the directions issued by the Hon'ble NGT, Eastern Zone Bench, Kolkata in its order dated 23/02/2022 in Original Application No. – 81/2020(EZ) in the matter of Arti Sinha Vs. Mihijam Nagar Parishad & Ors. – Regarding.**

**Ref: - Mihijam Nagar Parishad's Letter No. 591/M.N.P Mihijam, dated 05/07/2022.**

In connection with the above subject matter and referred letter, it is to inform that the Mihijam Nagar Parishad has submitted the compliance of the directions issued by the Hon'ble NGT, Eastern Zone Bench, Kolkata in its order dated 23/02/2022 in Original Application No. – 81/2020(EZ) in the matter of Arti Sinha Vs. Mihijam Nagar Parishad & Ors (Copy enclosed).

Now, therefore, in view of the above it is, hereby, directed to inspect the site in light of the directions issued by the Hon'ble NGT and submit the compliance verification status of the same within 7 days to the undersigned.

**Encl: As above.**

(Yatindra Kumar Das)  
Member Secretary

*Yatindra*



KMB/367

Annexure - 6

# Jharkhand State Pollution Control Board

Regional Office-Cum-Laboratory, Dumka- 814101

Ph: 06434-230203, www.jspcb.nic.in

Ref. No. 1262

Dated 10/08/2022

From

Kamlakant Pathak  
Regional Officer

To,

The Member Secretary,  
Jharkhand State Pollution Control Board,  
Ranchi

**Sub:-** Submission of Compliance verification report of the direction issued by the Hon'ble NGT, Eastern Zone Bench, Kolkata in its order dated 23.02.2022 in Original Application No.- 81/2020(EZ) in the matter of Arti Sinha Vs. Mihijam Nagar Parishad & Ors. -regarding.

**Ref:-** H.Q. latter no. B-1428, Ranchi, Dated 21.07.2022

Sir,

With reference to above noted subject a compliance verification report of Dumpsite of Mihijam Nagar Parisad located at Rajbari, Dist.-Jamtara, is attached herewith for further necessary action.

Encl- As above

Yours faithfully,  
*Kamal*  
10/08/2022  
(Kamlakant Pathak)  
Regional Officer



Site inspection report of Dumpsite of Mihijam Nagar Parisad located at Rajbari, In light of the HQ Letter no.-B-1428 dated-21/07/20202 for compliance verification report of the direction issued by the HonbleNGT, Eastern Zone bench,Kolkata in its order dated 23/02/2022 in O.A. application no.81/2020.

SI. No.	Details	Compliance status
a)	Seepage of leachate form the fresh dumpsite should be manage as per Solid Waste Management Rules, 2016. Proper drainage and pumping of the leachate to the leachate treatment unit must be given special attention.	During inspection it was observed that provision of leachate treatment facilities and proper drainage and pumping facilities has not been provided.
b)	Protective measures against pollution of ground water, surface water (Non-permeable lining system at the base and walls of waste disposal area) and fugitive air dust, wind blown litter, animal menace, bird menace, posts or rodents etc. should be taken up immediately.	A pond has been constructed in the new dumpsite area for waste disposal. But the non-permeable lining system has not been provided at the base and walls. Also to prevent fugitive air dust, movable water tanker was found for spraying water in the transport road. And a boundary wall has been constructed around the new dumpsite area to prevent wind blown litter,



		animal menace, bird menace, etc.
c)	Walls around the dump site be made continuous and Gates should be provided at proper locations. Gaps/leakages in the wall should not be left out in any portion.	The walls around the dump site are made continuous with concrete pole. And gates have also been provided.
d)	Sprinkling of water on roads and other areas may be carried out to control dust emissions.	Water sprinkling was being done by a movable water tanker and manually to control the dust emission in the unpaved road near the dump site.
e)	Advance demarcation and declaration of a buffer zone of no new habitation for upto 500 meters needs to be carried out.	In this regard, the Mihijam Municipal Council in its Board meeting held on 09/03/2022 has taken a decision to declare a buffer zone
f)	A standard plan addressing the potential risks in the site for any disaster while working needs to be implemented at the earliest.	Not implemented as yet. But one camera have been installed on site for surveillance
g)	Action may be initiated for bio-mining by the authority and to be completed as per Central Pollution Control Board guidelines within three months.	A trommel machine has been installed for bio minig outside the boundary of new dumpsite. But during inspection it was found to be closed. It was also



		observed that the disposal of legacy waste has not been completed yet.
h)	The aesthetic view of the area should be enhanced by extensive plantation around the boundary.	Tree saplings have been planted outside and inside the boundary wall to enhance the aesthetic view of the area. But more plantations are required.

Photographs taken during inspection is enclosed

*Amul*  
10/8/2022

(Amul Kumar Soren)

C.E.

*Kamla*  
10/08/2022

(Kamlakant Pathak)

R.O.





GPS Map Camera

# Mihijam, Jharkhand, India

RVX8+6J, Mihijam, Jharkhand 815354, India

Lat 23.849067°

Long 86.86778°

e815354

RANCHI (Jharkhand)  
INDIA  
A/AB 22/23



 GPS Map Camera

# Mihijam, Jharkhand, India

RVX8+6J, Mihijam, Jharkhand 815354, India

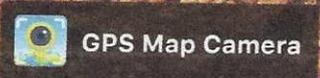
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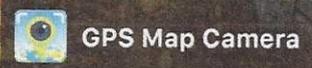
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Long 86.867304°



**Mihijam, Jharkhand, India**  
RVX8+6J, Mihijam, Jharkhand 815354, India  
Lat 23.848212°  
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 GPS Map Camera



code815354  
Zipcode815354

**Mihijam, Jharkhand, India**  
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 Lat 23.848141°  
 Long 86.866832°



**Mihijam, Jharkhand, India**  
RVX8+6J, Mihijam, Jharkhand 815354, India  
Lat 23.847748°  
Long 86.866944°

# कार्यालय, नगर परिषद, मिहिजाम

दिनांक:-09.03.2022 को आहूत नगर परिषद मिहिजाम की बोर्ड बैठक संख्या-02/2022 की कार्यवाही:-

उपस्थिति :- पंजी में दर्ज है।

प्रस्ताव संख्या:-1 -SWM अन्तर्गत NGT के संबंध में।

1. माननीय NGT के द्वारा O.A. No. 81/2020/EZ Arti Sinha Vs, Mihijam Nagar Parishad & Ors. में दिनांक-23.02.2022 को पारित आदेशानुसार Environmental Compensation के तहत ₹ 43,05,000.00 जुर्माना किया गया है। जिसे बोर्ड के द्वारा सर्वोच्च न्यायालय में अपील करने हेतु निर्णय लिया गया। COVID-19 महामारी में राजस्व संग्रहण भी पूर्ण रूप से प्रभावित एवं नगण्य होने के कारण कर्मिगण का वेतन भुगतान भी प्रत्येक माह नहीं हो पाना साथ ही नगर परिषद मिहिजाम जैसे छोटे नगर निकाय के उपर इतनी बड़ी जुर्माना राशि भुगतान करने में असमर्थ होने के कारण बोर्ड द्वारा ₹ 43,05,000.00 को विभाग से माँग किये जाने हेतु निर्णय लिया गया ताकि जुर्माना का भुगतान किया जा सके।
2. नगर परिषद मिहिजाम के बोर्ड में उक्त विषय पर चर्चा की गई। चर्चा के क्रम में सर्वसम्मति से निर्णय लिया गया कि माननीय NGT द्वारा पारित आदेश में Environmental Compensation के तहत जुर्माना हेतु दिनांक-24.09.2020 को आधार बनाया गया है। परन्तु उपायुक्त, जामताड़ा के द्वारा टोष अपशिष्ट प्रबंधन योजना हेतु जमीन दिनांक-27.11.2020 को आवंटित किया गया। जिसे दिनांक-07.09.2021 के Affidavit में भी अंकित किया गया है। सर्वसम्मति से निर्णय लिया गया कि माननीय NGT का निर्णय विरोधाभास तथ्यों पर आधारित है इसलिए सर्वोच्च न्यायालय में अपील करने का बोर्ड द्वारा निर्णय लिया गया। इस कार्य हेतु कार्यपालक पदाधिकारी, नगर परिषद मिहिजाम को प्राधिकृत किया जाने का निर्णय लिया गया।
3. माननीय NGT के द्वारा कंडिका-18 में दिए गए निर्णयानुसार टोष अपशिष्ट प्रबंधन नियमावली 2016 के आलोक में उक्त योजना के 31.03.2020 तक क्रियान्वयन में निरंतर विफल होने पर दिनांक-01.04.2020 से अन्य निकाय (5 लाख से कम आबादी) से प्रत्येक माह 100000.00 (एक लाख) रुपये Interim Compensation के रूप में अतिरिक्त जुर्माने का प्रावधान का भी जिक्र है। अतः माननीय NGT के निर्णय के विरुद्ध यथाशीघ्र अपील किये जाने का बोर्ड द्वारा निर्णय लिया गया।
4. माननीय NGT में उक्त वाद हेतु प्रतिनियुक्त वकील के माध्यम से सर्वोच्च न्यायालय में अपील कराने हेतु निर्णय लिया गया।
5. माननीय NGT के द्वारा टोष अपशिष्ट प्रबंधन योजना के 500 मीटर क्षेत्र को Buffer Zone घोषित करते हुए भविष्य में किसी प्रकार की नये बसावट की मनाही होगी का आदेश दिया गया है उक्त के आलोक में बोर्ड द्वारा झारखण्ड नगरपालिका अधिनियम 2011 में निहित प्रावधान के सहित उक्त योजना के 500 मीटर क्षेत्र को Buffer Zone घोषित करने का निर्णय लिया गया।
6. टोष अपशिष्ट प्रबंधन योजना क्षेत्र के आस-पास पौधारोपण कराने का निर्णय लिया गया।



संख्या:-2 (अन्यान्य)

- (i) स्ट्रीट लाईट हेतु सामग्री क्रय करने का निर्णय लिया गया।
- (ii) संवेदको के द्वारा 15वें वित्त आयोग अन्तर्गत निकाले गये ई-निविदा के विरुद्ध प्राप्त आवेदन को अस्वीकार किया गया तथा निविदा सूचना सं0-1/2021-22 (15<sup>th</sup> FC), दिनांक-25.02.2022 पूर्ववत् रखने का निर्णय लिया गया।
- (iii) चल रहे विकास कार्यों का जाँच बोर्ड के द्वारा किया जायेगा।
- (iv) Fogging कराने हेतु लीक्वीड क्रय करने का निर्णय लिया गया।
- (v) वार्ड सं0-06 में कलभर्ट निर्माण कराने का निर्णय लिया गया।
- (vi) वार्ड सं0-04 में चिनमय यादव के घर के साथ High Drain का दीवार गिरने से रास्ता क्षतिग्रस्त हो गया है, उसे मरम्मत कराने का निर्णय लिया गया।
- (vii) वार्ड सं0-07 एवं 09 (पुराना मालपाड़ा मोड़) में कलभर्ट निर्माण कराने का निर्णय लिया गया।
- (viii) पूर्व से अवशेष राशि 1.36 करोड़ राशि से पाईप लाईन जलापूर्ति से संबंधित कार्य कराया जायेगा। निकाय क्षेत्र में छुटे हुए पाईप को लगाने का निर्णय लिया गया। यह कार्य शीघ्र कराया जायेगा।
- (ix) निकाय क्षेत्रों में लगाये गये बिजली पोल का टैक्स देने हेतु बिजली विभाग से पत्राचार करने का निर्णय लिया गया।
- (x) नगर भवन में कार्यरत कर्मी श्री अजय राम, माली, श्रीमति फुलमनी मराण्डी, सफाई कर्मी एवं श्री कपिल देव यादव, रात्री प्रहरी का मानदेय 1000-1000 रुपये की बढ़ोतरी की जाती है।
- (xi) डोर-टू-डोर वेस्ट कलेक्शन के तहत होने वाले User Charge Collection को बन्द रखने का निर्णय लिया गया।
- (xii) जे0सी0बी0, स्काई लिफ्ट (क्रेन माउण्टेड मिनी वाहन) आदि वाहन हेतु चालक एवं सहचालक रखने का बोर्ड द्वारा निर्णय लिया गया।

सधन्यवाद सभा की समाप्ति की घोषणा अध्यक्ष महोदय द्वारा किया गया।

*Sianti Devi*  
9/03/22

उपाध्यक्ष  
नगर परिषद, मिहिजाम

*Romil K*  
अध्यक्ष 09/03/22

नगर परिषद, मिहिजाम

ज्ञापक 265 / एम0एम0पी0, दिनांक 09/03/22

प्रतिलिपि - अध्यक्ष / उपाध्यक्ष / सभी वार्ड पार्श्वदगण / सभी पदाधिकारी / सभी कर्मी, नगर परिषद मिहिजाम को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।

PR 271788 District(22-23)RD

दुपका

**कार्यालय, नगर परिषद, मिहिजाम।**

Email ID:- nagarpanchayatmihijam@yahoo.in

!! आम सचना !!

माननीय NGT के द्वारा O.A. No. - 81/2020/EZ, दिनांक-23.02.22 को पारित आदेशानुसार एवं नगर परिषद मिहिजाम बोर्ड की बैठक में लिए गए निर्णय के आलोक में एतद् द्वारा सर्वसाधारण को सूचित किया जाता है कि ठोरा अपशिष्ट प्रबंधन प्रसंस्करण योजना हेतु स्थल मीजा-मिहिजाम, थाना सं0-15, खाता सं0-223, प्लॉट सं0-1885, रकबा-4.85 एकड़, किस्म-पुरातन पतित, राजबाड़ी, वार्ड सं0-06 के 500 मीटर क्षेत्र को बफर जोन घोषित किया जाता है तथा उक्त 500 मीटर क्षेत्र में भविष्य में किसी भी प्रकार की आवासीय / व्यवसायिक आदि निर्माण कार्य पूर्ण रूप से प्रतिबंधित होगा।

00/-

कार्यपालक पदाधिकारी  
नगर परिषद, मिहिजाम

PR 271788 Urban Development and Housing(22-23)D

Sat, 18 June 2022

प्रभात खबर

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